

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.104  
**C.P.(IB)/1(AHM)2024**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Technio Business Solutions Pvt.Ltd  
V/s  
Ancare Management Private Limited

.....Applicant

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Bhavesh Joshi, Advocate  
For the Respondent : Ex-parte

**ORDER**  
**(Hybrid Mode)**

1. This is an application filed under Section 9 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of alleged operational debt amounting to Rs.4,54,37,191.93ps. including interest.
2. Vide order dated 08.05.2024 the applicant was directed to file a written submission along-with proof of relevant extracts of Form GSTR-1 and Form GSTR-3B filed under the provisions of the relevant laws qua the proof of deposit of GST in terms of Regulation 2B of IBBI (CIRP)

Regulation, 2016 as record of evidence of transaction, debt and default. Audited Balance Sheet for the Financial Year 2022-2023 of the Applicant as well as of Respondent, Bank A/c Statement of relevant period showing no amount of un-paid invoices received and proof of delivery of Demand Notice upon the Respondent by Registered Post in the matter, within a period of seven days, from the date of this order.

3. However, despite two opportunities the said order was not complied with by the Applicant. It is seen that, Counsel for the applicant is continuance non-compliance of the orders of this Hon'ble Tribunal. Hence, the present petition is incomplete and defective in terms of section 9(5)(ii) of the IBC, 2016.
4. In view of above, **C.P. (IB)/1(AHM) 2024** is dismissed.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**